

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3242  
TO BE ANSWERED ON FRIDAY, 4<sup>th</sup> August, 2017  
[13 Shrawana, 1939 (SAKA)]**

**'Dividend of PSUs'**

**No. 3242, SHRI C. S. PUTTA RAJU,**

Will the MINISTER OF FINANCE be pleased to state:

- (a) the details of amount collected from different Public Sector Undertakings (PSUs) as dividend;
- (b) whether the Government has asked the PSUs to pay 30 per cent dividend of profit after payment as tax of Central Government's equity as compared to earlier 20 per cent and if so, the details thereof;
- (c) the surplus money accrued as a result of this measure; and
- (d) whether the Government plans to use this surplus in the further development of PSUs and if not, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI ARJUN RAM MEGHWAL)**

- (a) Central Public Sector Enterprises (CPSEs) have paid an amount of Rs. 51837.73 crore as dividend to Government of India during the financial year 2016-17 as per Annex.
- (b) The Government of India has issued comprehensive "Guidelines on Capital Restructuring of CPSEs" on 27<sup>th</sup> May, 2016. These guidelines, inter-alia, provide that CPSEs would pay a minimum annual dividend of 30 per cent of PAT or 5 per cent of the net-worth, whichever is higher subject to the maximum dividend permitted under the extant legal provisions.

CPSEs are normally expected to pay the maximum dividend permissible under the Act under which a CPSE has been set up, unless lower dividend proposed to be paid is justified after the analyses of the following aspects on a case to case basis at the level of Administrative Ministry/Department, with the approval of Financial Advisers:

- (i) Net-worth of the CPSE and its capacity to borrow;
  - (ii) Long-term borrowings;
  - (iii) CAPEX/Business Expansion needs;
  - (iv) Retention of profit for further leveraging in line with the CAPEX needs; and
  - (v) Cash and bank balances.
- (c) The dividends received from CPSEs as non-tax revenue receipts form part of &
  - (d) Government resources pool. The resources are utilized for budgetary allocation to various Ministries / Departments, including CPSEs, wherever required.

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**CPSE-wise details of Dividend receipts (2016-17)**

Annex

Ministry/Department	Name of Company	(Rs. Crore) Receipts
COAL	COAL INDIA LIMITED	9,770.87
MINES	HINDUSTAN ZINC LIMITED	6,664.06
PETROLEUM AND NATURAL GAS	OIL AND NATURAL GAS CORPORATION LIMITED	6,543.92
PETROLEUM AND NATURAL GAS	INDIAN OIL CORPORATION LIMITED	6,231.29
PETROLEUM AND NATURAL GAS	BHARAT PETROLEUM CORPORATION LIMITED	3,098.16
POWER	NATIONAL THERMAL POWER CORPORATION LIMITED	2,507.33
POWER	NHPC LIMITED	1,881.21
PETROLEUM AND NATURAL GAS	HINDUSTAN PETROLEUM CORPORATION LIMITED	1,777.50
COAL	NLC INDIA LIMITED	1,183.39
POWER	RURAL ELECTRIFICATION CORPORATION LIMITED	1,126.05
CIVIL AVIATION	AIRPORT AUTHORITY OF INDIA	1,042.21
STEEL	NATIONAL MINERAL DEVELOPMENT CORPORATION LIMITED	984.02
POWER	POWER FINANCE CORPORATION LIMITED	927.70
DEFENCE	HINDUSTAN AERONAUTICS LIMITED	917.32
PETROLEUM AND NATURAL GAS	OIL INDIA LIMITED	834.63
PETROLEUM AND NATURAL GAS	GAS AUTHORITY OF INDIA LIMITED	803.67
POWER	POWER GRID CORPORATION OF INDIA LIMITED	734.82
POWER	SJVN LIMITED	725.32
ATOMIC ENERGY	NUCLEAR POWER CORPORATION OF INDIA LIMITED	646.28
MINES	NATIONAL ALUMINIUM COMPANY LIMITED	511.73
OTHERS	OTHERS	2,926.26
<b>Total</b>		<b>51,837.73</b>